

ITEM NO.1502

COURT NO.3

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8428/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in CRPNP No. 1342/2007 passed by the High Court Of Judicature At Madras At Madurai)

RAHIMAL BATHU & ORS.

Petitioner(s)

VERSUS

ASHIYAL BEEVI

Respondent(s)

(IA No. 49659/2018 - CONVERT THE SLP IN CIVIL APPEAL
IA No. 40704/2018 - EXEMPTION FROM FILING O.T.)

Date : 26-09-2023 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mrs. Naresh Bakshi, AOR

Ms. N. Annapoorani, AOR

For Respondent(s) Mr. S. Rajappa, AOR
Mr. V Prabhakar, Adv.
Ms. Jyoti Parashar, Adv.
Mr. Nj Ramchandar, Adv.
Mr. R Gowrishankar, Adv.

Hon'ble Mr. Manoj Misra pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Pamidighantam Sri Narasimha and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR